



सत्यमेव जयते

राजस्थान राज-पत्र
विशेषांक

साधिकार प्रकाशित

Regd. No. RJ. 2539.
RAJASTHAN GAZETTE
Extraordinary

Published by Authority

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राजस्थान विधान मंडल के अधिनियम ।

LAW LEGISLATIVE (DRAFTING) DEPARTMENT

NOTIFICATION

Jaipur, August 9, 1990

No. F. 2(27) Vidhai/89.—The following Act of the Rajasthan State Legislature received the Assent of the Governor on the 7th day of August, 1990 and is hereby published for general information:—

*THE RAJASTHAN COURT FEES AND SUITS VALUATION
(AMENDMENT) ACT, 1990*

(Act No. 16 of 1990)

(Received the assent of the Governor on the 7th day of August 1990)

An

Act

further to amend the Rajasthan Court Fees and Suits Valuation Act, 1961.

Be it enacted by the Rajasthan State Legislature in the Forty-first Year of the Republic of India as follows:—

1. *Short title and commencement.*—(1) This Act may be called the Rajasthan Court Fees and Suits Valuation (Amendment) Act, 1990.

(2) It shall come into force at once.

2. *Amendment of section 21, Rajasthan Act No. 23 of 1961.*—In section 21 of the Rajasthan Court Fees and Suits Valuation Act, 1961 (Rajasthan Act 23 of 1961), for the punctuation mark “.” as appearing at the end of the section, the punctuation mark “:” shall be substituted and thereafter, the following shall be inserted, namely:—

“Provided that in an action or suit for damages under the Fatal Accidents Act, 1855 (Central Act 13 of 1855) a fixed fee of

(1)

rupees ten shall be payable on the plaint or the memorandum of appeal.”.

एस. आर. भंसाली,

Secretary to the Government.